

- (2) The Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1972.
- (3) The Contingency Fund of India (Amendment) Bill, 1972.

—————

**LEAVE OF ABSENCE FROM  
THE SITTINGS OF THE  
HOUSE**

**MR. SPEAKER :** The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each :

1. Shri Somnath Chatterjee — 18th November to 10th December, 1971 (Third Session).
2. Shri C. K. Jaffer Shariff — 29th November to 18th December, 1971 (Third Session).
3. Shri Martand Singh — 28th July to 12th August, 1971 (Second Session) and 15th November to 20th December, 1971 (Third Session).
4. Shri T. H. Gavit — 13th March to 20th April, 1972 (Fourth Session).
5. Shri M. Muthuswamy — 13th April to 20th May, 1972 (Fourth Session).
6. Shri Umed Singh Rathia — 13th March to 11th April, 1972 (Fourth Session).

I take it that the House agrees with the recommendations of the Committee.

**SEVERAL HON. MEMBERS :** Yes.

**MR. SPEAKER :** The Members will be informed accordingly.

**COMMITTEE ON THE CONDUCT  
OF A MEMBER DURING PRESI-  
DENT'S ADDRESS**

**SECOND REPORT**

**SHRI R. D. BHANDARE** (Bombay Central) : Sir, I beg to present the Second Report of the Committee on the Conduct of a Member during President's Address.

13 hrs

**MATTER UNDER RULE 377**

**STRIKE BY TEXTILE WORKERS IN  
KANPUR ON THE BONUS  
ISSUE**

**SHRI S. M. BANERJEE** (Kanpur) : Sir, I am thankful to you for giving me an opportunity once again to raise the question of 13,000 workers belonging to Swadeshi Cotton Mills and J. K. Cotton Mills, who are on strike from the 3rd, on the question of the payment of bonus according to the Khadilkar formula. As you are aware, last time when this issue was raised on the 29th March, the hon. Union Labour Minister made an appeal to the workers to withdraw the strike. After that the Chief Minister of UP also urged the workers to withdraw the strike as the matter is going to be finalized by him in consultation with the Union Labour Minister.

The employers have not yet agreed to pay the difference between 8.33 per cent and 5 per cent as advance against bonus for 1970; on the other hand, they are prepared, according to the Chief Minister, to pay another 5 per cent as bonus for 1971 but are not agreeing to give the advance of Rs. 150, as demanded by workers, to be adjusted after the matter is finally decided the arbitrator—in this case, either the Chief Minister or the Union Labour Minister.

I wish to make it clear that the unions and the workers, who are conducting the strike in these two textile mills, are prepared to withdraw their strike immediately in case their legitimate demand for advance is conceded. I am happy that the Chief Minister is here and is likely to meet the Union